SHRI A. K. SELVARAJ (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI K.R. ARJUNAN (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI N. GOKULAKRISHNAN (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI T. RATHINAVEL (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I too associate myself with the issue raised. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please stop since your time is over. Now, I have to say something to the agitating Congress Members. You have not even given a notice. It is not in the Zero Hour. It is not permitted here. Sit down...(Interruptions)... I will allow you, Dr. M. S. Gill. ... (Interruptions)... Dr. M. S. Gill has given notice, I will allow him. ...(Interruptions)... That is allowed. ...(Interruptions)... You can go and associate. ...(Interruptions)... Please. ...(Interruptions)... Your notice was time-barred. That is what you want to know. ...(Interruptions)... No; I said that Dr. Gill will be allowed, you can associate. ...(Interruptions)... Go and associate. ...(Interruptions)... So, please go back. ...(Interruptions)... I said, I will allow you to associate. Please go back. ...(Interruptions)... Now, Dr. M.S. Gill's Calling Attention on ...(Interruptions)... Sorry, Zero Hour. ...(Interruptions)... Mr. Balagopal, don't be angry. There can be a slip of the tongue also. ...(Interruptions)... Yes, Zero Hour. Please. ...(Interruptions)...

Serious situation arising due to dispute over the Punjab waters

डा. एम. एस. गिल (पंजाब): उपसभापति जी, ...(व्यवधान)... Sir, give me my time of three minutes. उपसभापति जी, आपका धन्यवाद। मैं अपने साथियों को इस हाउस में एक बात गंभीरता से समझाना चाहता हूं, क्योंकि मैं 1958 का, पुराने पंजाब से IAS हूं, उस समय ये भी साथ थे। 1960 में नेहरू जी और लियाकत अली के बीच पंजाब के दिरयाओं की जो बांट हुई, वह सब घटना में जानता हूं। उसमें उस समय के पंजाब को मिला 15.2 million acre feet only. Pakistan got two-thirds; we got one-third, बड़ा है। And then, the way our history went, we had no capital. I have said here before that it was the partition of Punjab, not of India, essentially of Punjab, brutal and total. All of you know it. ...(Interruptions)... Yes, but I am focussing here ...(Interruptions)... Please don't disturb me. उसके बाद ...(व्यवधान)... एक सेकेंड, प्लीज़ ...(व्यवधान)... उसके बाद हमारी कैपिटल भी लाहौर चली गई। Nehru made Chandigarh and Bhakhra to revive Punjab. Chandigarh has a Joint Secretary who rules that a thanedar can take Mr. Badal and put him in jail; that is

[डा. एम. एस. गिल]

the law. As a DM, I can tell you. That is where we are for ever and ever. We will never have a capital. भाखड़ा भी ले लिया। Now, in 1976, the then Prime Minister took an administrative decision because they had Governments on both sides. The Punjab Chief Minister, Shri Darbara Singh, I will name him, was summoned here. पहले तो, eight million acre feet out of fifteen was given to Rajasthan. They have taken it to Barmer, I have been there. They are taking it to the Gujarat border, even lift irrigation. इस तरह हमारा वह तो गया। We have only salinity in our great canal in my district. Then, out of the seven million of the old Punjab, she said, "50-50". So, Punjab, today, out of 15.2, is left with 3.5. The water cycle of 20 years has shown that the water has gone down. Our glaciers in Himalayas are dead. I have been the DM there also in Himachal. Then, where are we going to go? And we will always be without a capital, without water, without the Bhakra, without anything. I have said it while speaking on the Motion of Thanks to the President's Address also; those of you who have noted will know what I am trying to say is that river waters cannot be settled by court orders. This order was given eight-ten years ago and it is lying there. कावेरी का नहीं हो रहा है, you can't do it. तूंगभद्रा का नहीं हो रहा है, कृष्णा का नहीं हो रहा है। This is the world over. And I have said in an address once that in this century, there will be water wars between countries and inter-countries. So, this has to be settled coolly with all the parties applying their mind calmly, not by saying that ...(Interruptions)...

SHRI RANVIJAY SINGH JUDEV (Chhattisgarh): Sir, I also associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Okay; Kumari Selja, you can associate. Are you associating? ...(Interruptions)...

KUMARI SELJA (Haryana): Sir, I have to say because I am from Haryana and he is from Punjab. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)...

KUMARI SELJA: Sir, may I say? ...(Interruptions)... Sir, kindly allow me. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me make it clear. ...(Interruptions)... I have to make one point clear. ...(Interruptions)...

KUMARI SELJA: Sir, he is from Punjab ...(Interruptions)... Sir, please. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Seljaji, listen. ...(Interruptions)... With all respect

KUMARI SELJA: Sir, I have also given a notice. ...(*Interruptions*)... Sir, I only want to say that the Supreme Court has given its ruling that Punjab must complete S.Y.L. and give Haryana its due share of water and the Presidential Reference is pending in the Supreme Court. But, Punjab, arbitrarily, with an eye on polls,...

- श्री वी. पी. सिंह बदनौर (राजस्थान)ः सर, ...(व्यवधान)... राजस्थान का क्या होगा? ...(व्यवधान)...
- MR. DEPUTY CHAIRMAN: No, no. Nothing more. ...(Interruptions)... Okay. Now, Dr. T. N. Seema. ...(Interruptions)... You can only associate. ...(Interruptions)... That is the problem. I told you. ...(Interruptions)...
- DR. T. N. SEEMA (Kerala): Sir, I draw the attention of this august House. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: Seljaji, you give another notice. ...(Interruptions)...
 You give another notice. ...(Interruptions)...
 - DR. T. N. SEEMA: Sir, I am losing my time. ...(Interruptions)...
 - MR. DEPUTY CHAIRMAN: You repeat your notice. ...(Interruptions)...
 - KUMARI SELJA: No, Sir. I have given notice. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: Seljaji, your notice was late. ...(Interruptions)... It was time barred. You repeat your notice on Monday. ...(Interruptions)... Now, Dr. T. N. Seema. ...(Interruptions)... Nothing else will go on record. ...(Interruptions)...

Need for disclosure of data of clinical trial of Rota-virus vaccine

DR. T. N. SEEMA (Kerala): Sir, I draw the attention of this august House towards an important issue regarding non-disclosure of data of clinical trial.

The trial of the Rota-virus Vaccine, called 116E Vaccine, in Vellore, Tamil Nadu, by the Christian Medical College, Vellore, and the Department of Bio-technology of the Government of India, has raised doubt about 'ethical standards' in clinical trials. ...(Interruptions)...

This trial involving six-week-old infants! Their parents trustingly allow their babies to be experimented on. The 116E Rotavirus Vaccine was tested in three centres — Delhi, Pune and Vellore. ...(Interruptions)...